

38/0/June

CENTRAL ADMINISTRATIVE TRIBUNAL
C.P. NO. 48/2003 IN MUMBAI BENCH.
ORIGINAL APPLICATION NO. 1091/99.

Shri K.W. Bhalerao.Applicant.

v/s.

Central Railway & 2 Ors.Respondents.

CORAM : Hon'ble Shri J.S. Dhaliwal, Member (J).
Hon'ble Shri S.K. Malhotra, Member (A).

TRIBUNAL'S ORDER : DATED: 20.06.2003.

Shri J.M. Tanpure counsel for the applicant.
Shri V.S. Masurkar, counsel for the respondents.

Shri Masurkar has made statement at the Bar that all the payments due to the applicant under the judgement will be released to him before 4 weeks. In these circumstances C.P. 48/2003 stands disposed of. In case applicant is aggrieved after the period of 4 weeks, he will be at liberty to file afresh C.P.

CAT/MUM/JUDL/OA 1091/99/5016-5017

Dated:

26/6/03

Copy to :-

1. Shri J.M. Tanpure counsel for the applicant.
2. Shri V.S. Masurkar, counsel for the respondents.

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all

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Tanpure
Recd
Dhaliwal
26/6/03

WINAY S. MASURKAR

for Govt. Counsel.

SECTION OFFICER.

30-6-03

[Signature]